

13.03 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : Now, I would like to announce one thing. Some hon. Members came to me and said that Holi was tomorrow and not the day after tomorrow. Members from both sides of the House came and said this...

SHRI S. M. BANARJEE (Kanpur) : Let us have two holidays.

MR. SPEAKER : We cannot have two holidays.

I have to inform the House that the House will now sit on Wednesday, the 5th March instead of on Tuesday, the 4th March that means that we shall have a sitting of the House on Wednesday, the 5th March to transact business. We could not lose both the days. On the 5th March, we shall transact the business including questions scheduled for the 4th March, and observe 4th March as holiday.

13.04 hrs.

*The Lok Sabha adjourned for Lunch
till Fourteen of the Clock.*

*The Lok Sabha Reassembled after
Lunch at four minutes past
Fourteen of the clock.*

[MR. DEPUTY-SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER : Before proceeding with the privilege issue and then the Railway Budget discussion, there are some papers to be laid on the Table, and a statement to be made.

NOTIFICATIONS UNDER INCOME-TAX ACT, CENTRAL EXCISES AND SALT ACT, AND CUSTOMS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri P.C. Sethi,

I beg to lay on the Table :

(1) A copy each of the following Notifications under section 296 of the Income-tax Act, 1961 :—

- (i) The Income-tax (Amendment) Rules, 1960, published in Notification No. S. O. 624 in Gazette of India, dated the 14th February, 1969.
- (ii) The Income-tax (Second Amendment) Rules, 1969, published in Notification No. S. O. 625 in Gazette of India, dated the 14th February, 1969. [Placed in Library. See NO. LT—176/69].

(2) A copy of Notification No. G.S.R. 275 published in Gazette of India, dated the 15th February, 1969 under section 38 of the Central Excise and Salt Act, 1944 together with an explanatory memorandum. [Placed in Library. See. NO. LT—177/69.]

(3) A copy of Notification No. S.O. 623 published in Gazette of India, dated the 14th February, 1969, issued under section 40A of the Income-tax Act, 1961. [Placed in Library. See NO. LT-176/69.]

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 140 published in Gazette of India, dated the 15th January, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 159 published in Gazette of India, dated the 25th January, 1969 together with an explanatory memorandum.
- (iii) G.S.R. 168 published in Gazette of India, dated the 24th January, 1969 together with an explanatory memorandum.
- (vi) G.S.R. 169 published in Gazette of India, dated the 24th January, 1969 together with an explanatory memorandum. [Placed in Library. See NO. LT—178/69.]